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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 408/2024 & I.A. 32997/2024, I.A. 32998/2024, I.A. 32999/2024, I.A. 33001/2024, I.A. 33002/2024, I.A. 40466/2024,

FMC CORPORATION AND ORS.

.....Plaintiffs

Through:

Ms. Aadya Chawla, Mr. George Vithayathil, Ms. S.L. Soujanya, and Ms. Ahaana Singh Rana, Advocates

Mob: 8449336373

Email: ahaana@singhandsingh.com

versus

NATCO PHARMA LIMITED

.....Defendant

Through:

Mr. J. Sai Deepak, Sr. Advocate, Mr. Mohit Goel, Mr. Siddhant Goel, Mr. Deepankar Mishra, Mr. Aditya Goel and Mr. Avinash K. Sharma,

Advocates

Email: deepankar@simandsan.com

Mob: 9716746496

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+ CS(COMM) 409/2024 & I.A. 32991/2024, I.A. 32992/2024, I.A. 32993/2024, I.A. 32995/2024, I.A. 32996/2024, I.A. 40467/2024

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.....Plaintiffs

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+ CS(COMM) 410/2024 & I.A. 32988/2024, I.A. 32989/2024, I.A. 32990/2024, I.A. 40730/2024, I.A. 40731/2024, I.A. 40732/2024, I.A. 40734/2024, I.A. 40778/2024, I.A. 42341/2024

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CORAM:

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER 07.03.2025

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1. The matter is listed for hearing of the applications under Order XXXIX Rules 1 and 2, i.e., *I.A.* 32997/2024, *I.A.* 32991/2024 & *I.A.* 40730/2024.





- 2. Learned Senior Counsel appearing for defendant in the present matters, i.e., NATCO Pharma Limited, submits that for the purposes of making submissions to the applications in the present cases, reference would also have to be made to the record of the cases, which are pending between the same parties and are coming up for hearing on 11th March, 2025.
- 3. He further submits that the hearing of the present applications in the present cases shall in no manner impede the progress of other cases which are already listed on 11th March, 2025.
- 4. Per contra, learned counsel appearing for the plaintiff submits that the subject matter of the present suits, are totally different from the subject matter of the suits which are listed for hearing on 11th March, 2025, wherein, issues have been framed.
- 5. The aforesaid submissions are noted.
- 6. The Registry is directed to carry out the exercise of bookmarking of the cases, wherever it has not been done. Further, the pending applications, which are reflected in the pleading folder, be reflected in the application folder.
- 7. Re-notify on 11th March, 2025.

MINI PUSHKARNA, J

MARCH 7, 2025 ak